

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.14/(MAH)/2010
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2017

NAME OF THE PARTIES: M/s. Farsight Investments Services Pvt. Ltd.

V/s.
M/s. Sonata Realtors Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Rita Yada	Adv for Petor	Gad
	Rashmi Arabekar	Adv for Respondent	Arabekar

ORDER

TCP No. 14/397-398/CLB/MB/MAH/2010

1. The Learned Representatives of both the sides are present and reiterated what was stated on 16.12.2016, that the parties are exploring the possibility of mutual settlement.
2. However, due to imprisonment of one of the Director Mr. Azam Khan, there was no progress in this regard, statement made in the Court. *was*
3. The Learned Representatives are seeking time. Adjournment granted.
4. Let the CP be fixed for hearing on **11.04.2017**. Duly communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

8th February, 2017.